COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 176 OF 2017

Dated: 28th August, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

UJVN Ltd., Dehradun ...Appellant(s)

Vs.

Uttrakhand Electricity Regulatory Commission ... Respondent(s)

& Anr.

Counsel for the Appellant(s) : Mr. Himanshu Shekhar

Mr. Jamnesh Kumar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Ms. Stuti Kishan for R-1

Mr. Pradeep Misra

Mr. Manoj Kr. Sharma for R-2

ORDER

Learned counsel for the appellant seeks two weeks further time to file rejoinder. Finally, two weeks time is granted to file rejoinder. Learned counsel for the appellant may file rejoinder along with IA on or before 12.09.2018 with advance copy to the other side, failing which, it shall be taken as nil.

List the matter on <u>25.09.2018</u>.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur) Chairperson

ts/mk